

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3447  
ANSWERED ON:16.08.2010  
AMENDMENT IN REGISTRATION ACT  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to amend Registration Act, 1908 in order to bring in more transparency in matter of registration of deeds of sale, gift, mortgage and other deeds involving transfer of land;
- (b) if so, the details thereof; and
- (c) the time by which a final decision is likely to be taken in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a): Yes, the proposal to amend Registration Act, 1908 in order to bring in more transparency in matter of registration of deeds of sale, gift, mortgage and other deeds involving transfer of land is under consideration to the Government.
- (b): The details of the proposed amendments in the Registration Act, 1908 are given at Annexure-I.
- (c): No time limit has been fixed, however the amendments are under consideration of the Government.